

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LOKAA DEVELOPER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Lokaa Developer Private Limited
2.	Date of incorporation of corporate debtor	02-09-2011
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200TN2011PTC082157
5.	Address of the registered office and principal office (if any) of corporate debtor	No.14, 2nd Main Road, Kannapan Nagar Extn, Thiruvanmiyur, Chennai- 600 041
6.	Insolvency commencement date in respect of corporate debtor	7 th June 2024 (Order was uploaded in the NCLT Portal on 10 th June 2024)
7.	Estimated date of closure of Insolvency Resolution Process	4 th December 2024
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ramakrishnan Sadasivan Reg No: IBBI/IPA-001/IP-P00108/2017-18/10215 AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: sadasivanr@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: lokaa.cirp@gmail.com
11.	Last date for submission of claims	24 th June 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<u>Choice of AR for the class of Home buyers:</u> 1. Mr. N. Venkateswaran IBBI/IPA-003/ICAI-N-00352/2021-2022/14069 2. Mr. Ashok Velamur Seshadri IBBI/IPA-001/IP-P00937/2017-2018/11541 3. Ms. Chitra Srinivas IBBI/IPA-002/IP-N00249/2017-2018/10734
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Lokaa Developer Private Limited on 7th June 2024. (Order copy was received by the IRP on 10th June 2024).



Sadasivan

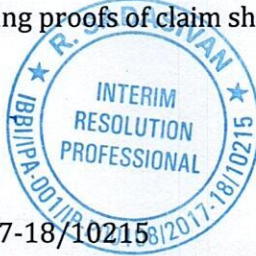
The creditors of Lokaa Developer Private Limited, are hereby called upon to submit their claims with proof on or before 24th June 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class of 'Home buyers' in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

R. Sadasivan



Ramakrishnan Sadasivan

IBBI/PA-001/IPA-001/2017-18/10215

AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024

Interim Resolution Professional

Lokaa Developer Private Limited

Registered Mail id: sadasivanr@gmail.com

Correspondence Mail id: lokaa.cirp@gmail.com

Date: 12th June 2024.

Place: Chennai.

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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RELEVANT PARTICULARS

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8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Ramakrishnan Sadasivan Reg No: IBBI/PA-001/IP-P00108/2017-18/10215 AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: Old No 22, New No 28, Menod Street, Purasawalkam, Chennai, Tamil Nadu, 600007. Mail Id: sadasivanr@gmail.com
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Date: 12th June 2024.

Place: Chennai.

Ramakrishnan Sadasivan
IBBI/PA-001/IP-P00108/2017-18/10215
AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024
Interim Resolution Professional Lokaa Developer Private Limited
Registered Mail Id: sadasivanr@gmail.com
Correspondence Mail Id: lokaa.cirp@gmail.com

படிவம் ஏ

பொது அறிவிப்பு

(திவால் நிலை மற்றும் இந்திய திவால் வாரிய (கார்ப்பரேட் நபர்களுக்கான திவால் தீர்மான நடைமுறை) விதிமுறைகள் 2016, விதி 6 - ன் கீழ்)

**லோகா டெவலப்பர் பிரைவேட் லிமிடெட்டிற்கு
கடன் வழங்கியவர்களின் கவனத்திற்கு**

தொடர்புடைய விவரங்கள்	
1.	கார்ப்பரேட் கடனாளர் பெயர்
2.	கார்ப்பரேட் கடனாளர் துவக்கத் தேதி
3.	ஏந்த அதிகாரத்தின் கீழ் கார்ப்பரேட் கடனாளர் துவக்கம்/பதிவு
4.	கார்ப்பரேட் அடையாள எண்/ கார்ப்பரேட் கடனாளரின் வரம்பிற்குட்பட்ட அடையாள எண்
5.	கார்ப்பரேட் கடனாளரின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி (வேறு ஏதேனும் இருப்பின்)
6.	கார்ப்பரேட் கடனாளரின் திவால் நிலை துவங்கப்பட்ட தேதி
7.	திவால் தீர்மான நடைமுறை மூலம் உத்தேச தேதி
8.	இடைக்கால தீர்மான நிபுணராக செயல்படும் திவால் நிபுணரின் பெயர் மற்றும் பதிவு எண்.
9.	குழுவில் பதிவு செய்துள்ளபடி இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்
10.	தொடர்புக்கான இடைக்கால தீர்மான நிபுணரின் முகவரி மற்றும் மின்னஞ்சல்
11.	கோரிக்கைகள் சமர்ப்பிக்க கடைசி தேதி
12.	பிரிவு 21, உப பிரிவு (6ஏ), உட்கூறு (பி)ன் கீழ் கடன் வழங்கியவர்கள் வகை, வேறு ஏதேனும் இருப்பின் இடைக்கால தீர்மான நிபுணரால் உறுதி செய்யப்பட்டது
13.	வகையின் கீழ் கடன் வழங்கியவர்களின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக அடையாளம் காட்டப்பட்ட திவால் நிபுணரின் பெயர் (ஒவ்வொரு வகையிலும் 3 பெயர்கள்)
14.	(a) தொடர்புடைய படிவங்கள் மற்றும் (b) அங்கீகரிக்கப்பட்ட பிரதிநிதிகள் விவரங்கள் கிடைக்கும்

லோகா டெவலப்பர் பிரைவேட் லிமிடெட்டில் கார்ப்பரேட் திவால் தீர்மான நடைமுறையை 7 ஜூன் 2024 (உத்தரவு நகல் இடைக்கால தீர்மான நிபுணரால் 10 ஜூன் 2024 அன்று பெறப்பட்டது) அன்று துவங்க தேசிய நிறுவன சட்டத் தீர்ப்பாயம், உத்தரவிட்டுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

லோகா டெவலப்பர் பிரைவேட் லிமிடெட்டிற்கு கடன் வழங்கியவர்கள் வரிசை எண்.10க்கு எதிரே கொடுக்கப்பட்டுள்ள இடைக்கால தீர்மான நிபுணரின் முகவரிக்கு தங்கள் உரிமை கோரல்களை ஆதாரத்துடன் 24 ஜூன், 2024 அன்றோ அல்லது அதற்கு முன்னதாகவோ சமர்ப்பிக்கும்படி கேட்டுக்கொள்ளப்படுகிறார்கள்.

நிதி கடன் வழங்கியவர்கள் ஆதாரங்களுடன் மின்னணு மூலம் மட்டுமே தங்களின் உரிமை கோரல்களை சமர்ப்பிக்க வேண்டும். இதர கடன் வழங்கியவர்கள் ஆதாரங்களுடன் கூடிய தங்களது உரிமை கோரல்களை நேரடியாகவோ, தபால் மூலமாகவோ அல்லது மின்னணு மூலமாகவோ சமர்ப்பிக்கலாம்.

வரிசை எண்.12க்கு எதிரே பட்டியலிடப்பட்டுள்ள வகையிலுள்ள ஒரு நிதி கடன் வழங்கியவர் வரிசை எண்.13க்கு எதிரே பட்டியலிடப்பட்டுள்ள 3 திவால் நிபுணர்களில் ஒருவரை அங்கீகரிக்கப்பட்ட பிரதிநிதியாக குறிப்பிடலாம். அவர் படிவம் சிஏ-ல் 'ஃடு வாங்கியோர்' வகையின் அங்கீகரிக்கப்பட்ட பிரதிநிதியாக செயல்படுவார்.

தவறான சான்றுகளை சமர்ப்பித்தால் அபராதம் விதிக்கப்படும்.

ராமகிருஷ்ணன் சதாசிவன்
Reg No: IBB/PA-001/IP-P00108/2017-18/10215
AFA No: AA1/10215/02/041024/106057 valid till 04-10-2024

இடைக்கால தீர்மான நிபுணர்
லோகா டெவலப்பர் பிரைவேட் லிமிடெட்
பதிவு செய்யப்பட்ட மின்னஞ்சல் முகவரி: sadasivanr@gmail.com
தொடர்புக்கான மின்னஞ்சல் முகவரி: lokaa.cirp@gmail.com

தேதி : 12 ஜூன், 2024
இடம் : சென்னை